

**DIVISION BENCH**

**ITEM NO. 160**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No. 237/2021, IA No. 305/2021, IA No. 258/2022,  
IA No. 259/2022 & IA No. 260/2022 IN CP (IB) No. 84/ALD/2019**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16<sup>th</sup> November,  
2022, 02:30 pm**

<b>NAME OF THE COMPANY</b>	<b>INSIGHT COLLABORATIVE LOGISTICS PVT LTD V/S ANSH ENERGY SOLUTIONS PVT LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC (IN CIRP)</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Gursharan Singh Gill, Adv.

*: For the Operational Creditor/ Petitioner*

Sh. Siddharth Shankar, Adv.

*: For the Applicant/ RP Mr. Vimal Kumar present in person in all IAs*

None

*: For the Respondent*

**ORDER**

**IA No.258/2022, IA No.259/2022 & IA No.260/2022**

On the last occasion, the notice was ordered to be issued to the opposite side but none appeared on behalf of respondent.

As it is stated by Court Officer that the respondents have been served, so as a matter of indulgence, one more opportunity is being granted to the respondent for filing reply, if any, in all these IAs within next three weeks by serving an advance copy to the other side. Thereafter, rejoinder, if any, may be filed within next two weeks.

List the matter on 31<sup>st</sup> January, 2023.

**IA No. 237/2021**

It is stated by Ld. Counsel for the applicant that no operational document has been received. Since, none present for the respondent, accordingly in the interest of justice, one more opportunity is granted to respondent for filing reply, if any to this application.

Let the matter be listed 31<sup>st</sup> January, 2023.

—Sd—

**IA No.305/2021**

A date is requested by the learned counsel for the respondent for filing the convenience proforma and it is stated by Sh. Gursharan Singh Gill that he would apprise the CoC about the observation given by this Bench for settling the amount of fees of the RP.

Let the matter be settled within one month. If not settled, the argument will be heard on the next date of hearing. Reply to the application is also directed to be filed within two weeks.

Let the matter be listed 31<sup>st</sup> January, 2023.

—Sd—

**(Subrata Kumar Dash)**  
**Member (Technical)**

***16<sup>th</sup> November, 2022***

*Bipul Kumar Tiwari*  
*(Stenographer)*

—Sd—

**(Harnam Singh Thakur)**  
**Member (Judicial)**